

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.332/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.2.2020 for supply of 150 MW solar power from the ISTS connected Solar project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No.280/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.2.2020 executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited for the development of 180 MW ISTS connected solar power project at Devikot, Rajasthan, seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, Adani Solar
Ms. Sakshi Kapoor, Advocate, Adani Solar
Shri Palash Moolchandani, Advocate, Adani Solar
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Gajendra Sinh Vasava, NLDC
Ms. Himani Dutta, NLDC

Record of Proceedings



Due to a paucity of time, the matters could not be taken up for the hearing and were accordingly adjourned. The learned counsel for the Petitioners, however, requested that these matters be listed preferably higher on the cause list.

2. The Petitions will be listed for hearing on **29.6.2026 at 2.30 P.M.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)